

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-503
IB-759/ND/2022

IN THE MATTER OF:

M/s. Index Logistic Pvt. Ltd.

....Applicant

Vs.

M/s No. World Wide Express Pvt. Ltd.

....Respondent

SECTION

U/s 9 of IBC

Order delivered on 01.12.2022

CORAM:

**JUSTICE TELAPROLU RAJANI,
HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Animesh Kumar and Nishant Kumar, Advs.

For the Respondent :

ORDER

We have heard the Counsel for Operational Creditor. None appeared on behalf of Corporate Debtor at the time of virtual hearing of the matter. On the last date of hearing i.e., 02.11.2022, it had been directed to issue notice to the Respondent for their reply within two weeks. Week days' time is given to the Respondent for filing their reply in the matter. One last opportunity is being given to the Corporate Debtor to appear and file his reply in the matter. Let the matter be posted to **23.12.2022**.



**(RAHUL BHATNAGAR)
MEMBER (T)**



**(JUSTICE TELAPROLU RAJANI)
MEMBER (J)**

Md Saddam